

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

111. C.P.(IB)/2663(MB)2018

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**JUSTICE SHRI P. N. DESHMUKH**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2021**

**NAME OF PARTIES: SUHAS LAXMAN KAMBLE**

**Vs.**

**SANT DHYANESHWAR HOSPITAL PVT LTD**

**APPEARANCE :**

**FOR THE OPERATIONAL CREDITOR : Ms. Sama Gandhi**

**FOR THE CORPORATE DEBTOR : Absent.**

**Section: 9 of the Insolvency & Bankruptcy Code, 2016.**

**ORDER**

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Operational Creditor submits that the CIRP Proceedings against the present Corporate Debtor Company viz **Sant Dhyaneshwar Hospital Private Limited** has already been Admitted vide Order dated 08.10.2021 in **C.P.(IB)1806/(MB)/C-II/2019** in Court No.2.

In view of the above submissions made by the Counsel appearing for the Operational Creditor, the **C.P.(IB)/2663(MB)2018** becomes infructuous. However, liberty is granted to the Operational Creditor to file its claim before the IRP/RP appointed in **C.P.1806(IB)/(MB)/C-II/2019**. Accordingly, the **C.P.(IB)/2663(MB)2018** is disposed of as **infructuous**.

**Sd/-**

**SHYAM BABU GAUTAM**  
**Member (Technical)**  
23.11.2021

**Sd/-**

**JUSTICE P. N. DESHMUKH**  
**Member (Judicial)**